

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 16th day of November 2018

Original Application No. 330/01137 of 2018

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

Radhey Shyam Srivastava, S/o late Sri Jagdish Narayan Srivastava, R/o House No. 272D, Narayan Kunj, Anand Bihar (Rapti Nagar-I), Post Arogya Mandir, District Gorakhpur.

. . .Applicant

By Adv : Shri V.K. Srivastava

V E R S U S

1. Central Board of Trustee, Employees Provident Fund Organization through its Chairman, Central Board of Trustee, Employees Provident Fund Organization / Ministry of Labour & Employment, Govt. of India New Delhi.
2. Central Provident Fund Commissioner, Head Office, Employees Provident Fund Office, B.N. Bhawan, 14 Bhikaji Cama Place, New Delhi 110066.
3. Additional Central Provident Fund Commissioner, Zonal Office, Nidhi Bhawan, Sarvodaya Nagar, Kanpur.
4. Regional Commissioner – I (Administration), Kanpur.
5. Regional Provident Fund Commissioner (I), Regional Office, Varanasi.
6. Regional Provident Fund Commissioner, Regional Office, E.P.F.O., Labor Camp. Gorakhpur.

. . .Respondents

By Adv: Sri Satyajeet Mukherji

O R D E R

Heard Shri V.K. Srivastava, learned counsel for the applicant and Shri Satyajeet Mukherji, learned counsel for the respondents.

2. At the outset applicant's counsel submitted that the applicant will satisfy if a direction be given to the respondents to consider and dispose of the pending representation of the applicant dated 05.07.2018 (Annexure A-14) within a stipulated period of time.

3. Learned counsel for the respondents has not raised any objection for the same.

4. In view of the above submission made by the applicant's counsel I direct the respondent No. 2 / competent authority to consider and decide the representation of the applicant dated 05.07.2018 (Annexure A-14) by passing reasoned and speaking order within a period of 02 months from the date of receipt of a certified copy of this order. It is made clear that I have not gone into the merit of the case.

5. In view of the above direction the OA is disposed of. No costs.

(Rakesh Sagar Jain)
Member (J)

/pc/